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R.Dash Vrs. UOI

Admission Sl. No. 3
O.A. No. 260/00639 of 2016
Order dated: 16.09.2016

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. B.B.Mohanty, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel for the Respondent-Railways, on whom a copy of this O.A. has already been served.

At the outset, Mr. T.Rath, Ld. Standing Counsel, vehemently opposed the very maintainability of this O.A. on being hit by the provisions enumerated under Section 20 of CAT Act and Procedure Rules.

I am also satisfied by the submission made by Mr. Rath and find that the applicant has not ventilated his grievance before any of the departmental authority and it is a fit case to be dismissed being hit by the provisions under CAT Act and Procedure Rules. However, on the prayer made by Mr. B.B.Mohanty, the O.A. is allowed to be withdrawn with liberty to the applicant to approach the appropriate authority to ventilate his grievance, if so advised.

A. K. Patnaik
MEMBER(Judl.)

RK